

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.123/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

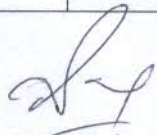
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> September 2017, 10.30 A.M

Name of the Company	M.Bhattacharyya & Co. Pvt.Ltd.		
Under Section	391(2) 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CASHASHI ARADNA

2. TAPAS KR DAS, ASST. DIRECTOR  
ICLS.

PETITIONER.  
RD(CER).  
MCA

  
21/9/17  
21/09/2017

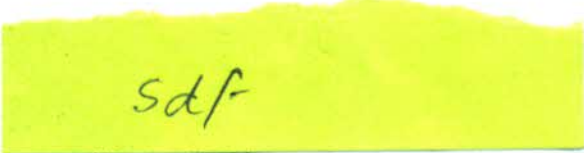
ORDER

Ld. Pr. CA for the petitioner and Mr. Tapas Kumar Das, Asstt. Director from the Office of the Regional Director, Eastern Region representing the Central Government are present.

Ld. Pr. CA for the petitioner has informed that in this case Hon'ble Calcutta High Court has dispensed with the meeting of the shareholders on the basis of the consent of all the shareholders. Further by an order dated 15/03/2017 notices were issued to all the creditors but no objection has been received. But as per provisions of Section 230(9) of the Companies Act, 2013 if the consents of the creditors are in the form of an affidavit then creditors' meeting can be dispensed with. But in case consent letters are

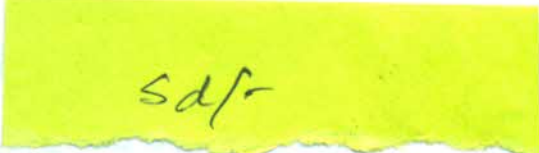
not filed in the form of an affidavit meeting of creditors is to be held. In view of the provisions of the Companies, Act, 2013 we hereby direct to file consent of all the creditors of the transferor and transferee companies in the form of affidavit within 30 days.

List the matter on 24/10/2017.



sdf

(Jinan K.R.)  
Member (J)



sdf

(Vijai Pratap Singh)  
Member (J)